

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 134, 185, 131 and 151 of 2012

Dated : 25th September, 2013

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

Appeal No. 134 of 2012

**The Bihar Electricity Board ... Appellant(s)
Versus**

**Bihar Electricity Regulatory Commission
& Ors. ... Respondent(s)**

Counsel for the Appellant(s): Mr. Mohit Kumar Shah
Ms. Shilpi Shah
Mr. Nitikesh Kumar

Counsel for the Respondent(s): Mr. Parmanand Singh
Ms. Swapna Seshadri for R-3,4 & 5.

Appeal No. 185 of 2012

The Bihar Electricity Board ... Appellant(s)

Versus

**Bihar Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s): Mr. Mohit Kumar Shah
Ms. Shilpi Shah
Mr. Nitikesh Kumar

Counsel for the Respondent(s): Mr. Parmanand Singh for R-1
Ms. Swapna Seshadri for R-6,7, 11, 13, 16,
36, 41 & 42.

Appeal No. 131 of 2012

Bihar Chamber of Commerce ... **Appellant(s)**
Versus

**Bihar Electricity Regulatory Commission
& Ors.** ... **Respondent(s)**

Counsel for the Appellant(s): Ms. Swapna Seshadri

Counsel for the Respondent(s): Mr. Parmanand Singh for R-1
Mr. Mohit Kumar Shah,
Ms. Shilpi Shah &
Mr. Nitikesh Kumar for R-2

Appeal No. 151 of 2012

The Bihar Electricity Board ... **Appellant(s)**
Versus

**Bihar Electricity Regulatory Commission
& Ors.** ... **Respondent(s)**

Counsel for the Appellant(s): Mr. Mohit Kumar Shah
Ms. Shilpi Shah
Mr. Nitikesh Kumar

Counsel for the Respondent(s): Mr. Parmanand Singh for R-1
Ms. Swapna Seshadri for R-7,8 & 10

ORDER

Heard learned counsel for the parties.

Learned counsel for the parties are directed to file their respective written submissions on or before 21st October, 2013 after serving copy on the other side.

Post the matter for reporting compliance on **23rd October, 2013.**

(Justice Surendra Kumar)
Judicial Member

rkt

(Rakesh Nath)
(Technical Member)